



S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.2251/2024

BHOOA YADAV

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(ONLY PRAYER FOR INTERIM RELIEF IS LISTED)

Date : 10-05-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Akash Gupta, Adv.
Mr. Abhay Kumar Tayal, AOR
Ms. Kanishka Bhati, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Yasharth Kant, AOR
Ms. Vaishali Verma, Adv.
Mr. Nikhil Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave has been granted *vide* order dated 22nd April, 2024.

The appellant has undergone incarceration for a period of more than 8 years. Considering the facts and circumstances of the case, the appellant is entitled to suspension of sentence and bail pending the final disposal of this Appeal.

For that purpose, we direct that the appellant shall be produced before the Trial Court within a period of one week from

today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions, till the final disposal of this Appeal.

The prayer for interim relief is accordingly disposed of.

(KAVITA PAHUJA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)